CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI.

O.A.210/00254/2017

Date of decision: April 27, 2017.

Coram: Hon'ble Shri Arvind J. Rohee, Member (J)
Hon'ble Ms.B. Bhamathi, Member (A).

William Bastyon Miranda, Retd. AGM (OP) BSNL, Residing at: B-802, SWAYAM, Poonam Gardens, Mira Road (East), Thane - 400 107.

..Applicant.

(By Advocate Shri A.I. Bhatkar).

Versus

- The Union of India, through the Secretary, Ministry of Communication & Information Technology, Department of Telecommunication, Sanchar Bhavan, 20, Ashoka Road, New Delhi - 110 001.
- 2. The Chairman & Managing Director, Bharat Sanchar Nigam Ltd., BSNL Corporate Office, Bharat Sanchar Bhawan, HC Mathur Lane, Janpath, New Delhi - 110 001.
- 3. The Chief General Manager,
 Maharashtra Telecom Circle,
 B.S.N.L. Administrative
 Building, Juhu Tara Road,
 Santacruz (W),
 Mumbai 400 054.

.. Respondents.

Order (Oral) Per : Arvind J. Rohee, Member (J).

Today when the matter was called out for admission, heard Shri A.I. Bhatkar, learned Advocate for the applicant. We have carefully perused the

case record.

- 2. In this O.A. the applicant seeks declaration that he is entitled to absorption in B.S.N.L. with effect from 01.10.2000 the date of its formation. The applicant retired as AGM (OP) BSNL on 31.05.2011. In the previous O.A.No.705/2009 in which the punishment imposed was challenged by applicant, is allowed vide order dated 21.04.2014 by this Tribunal. Thereafter the said order was implemented by the respondents in 2015.
- 3. The record further shows that the applicant after decision in the previous O.A. represented on 12.05.2014 (Annexure A-8) seeking absorption. This was followed by successive representations dated 18.07.2014 (Annexure A-9), 31.10.2014 (Annexure A-10), 15.07.2015 (Annexure A-13), 16.04.2016 (Annexure A-14) and lastly 04.05.2016 (Annexure A-15). It appears that no decision as such was taken by the respondents on the above representations.
- 4. In view of this there is no impugned order as such rejecting the claim of applicant and only inaction on the part of the respondents is being agitated in this O.A.
- 5. Considering the above facts, we are of the considered view that the ends of justice will be better served in case appropriate directions are

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issued for sorting out the grievance of the applicant.

- The respondent No.1 is, therefore, directed to consider and pass a reasoned and speaking order on the pending representations dated 12.05.2014 (Annexure A-8), 18.07.2014 (Annexure A-9), 31.10.2014 (Annexure A-10), 15.07.2015 (Annexure A-13), 16.04.2016 (Annexure A-14) and 04.05.2016 (Annexure A-15) submitted by the applicant in accordance with law, within a period of ten weeks from the date of receipt of certified copy of of this order.
- 7. The order so passed shall then be communicated to the applicant at the earliest, who will be at liberty to take appropriate steps in case his grievance still persists.
- 8. The O.A. stands disposed of with the above directions at the admission stage and without issuing notice to the respondents and keeping all the legal pleas open.

(Ms.B. Bhamathi)
Member (A)

(Arvind J. Rohee)
Member (J).

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